

TELEGRAPH WIRES (PERMISSION FOR SALE AND PURCHASE) RULES, 1954

CONTENTS

1. Short title
2. Definitions
3. Authority to grant permission for sale or purchase of Telegraph Wires
- 4 . Authority to be satisfied about the lawful possession of Telegraph Wires

TELEGRAPH WIRES (PERMISSION FOR SALE AND PURCHASE) RULES, 1954

¹1. Published in Part II Section 3 of the Gazette of India, dated 24th April, 1954. In exercise of the powers conferred by Section 8 of the Telegraph Wires (Unlawful Possession) Act, 1950 (74 of 1950), the Central Government hereby make the following rules, namely :-

1. Short title :-

These Rules may be called the Telegraph Wires (Permission for Sale and Purchase) Rules, 1954.

2. Definitions :-

In these Rules-

(a) "Department" means the Indian Post and Telegraph Department ;

(b) "the authority" means the authority referred to in Rule 3.

3. Authority to grant permission for sale or purchase of Telegraph Wires :-

(1) Each of the officers of the Department specified in Appendix 'A' of these Rules shall be the authority to grant permission for the sale or purchase of telegraph wires.

(2) Every such permission shall be in writing and shall be in the form given in Appendix 'B' of these Rules.

4. Authority to be satisfied about the lawful possession of Telegraph Wires :-

No permission for the sale or purchase of any telegraph wires shall be granted unless the authority is satisfied that such telegraph wires came into the seller's possession lawfully.